

### Displaced Persons in Purana Quila, Delhi

\*638. **Shri D. C. Sharma:** Will the Minister of Rehabilitation be pleased to refer to the reply given to [Starred Question No. 780 on the 6th August, 1956 and State:

(a) the decision arrived at with regard to the time by which the residents of Purana Quila, Delhi, will be removed from the locality;

(b) whether any suitable site has been selected for their rehabilitation; and

(c) if so, the total amount expected to be spent in this regard?

**The Minister of Rehabilitation (Shri Mehr Chand Khanna):** (a) No decision has been taken yet.

(b) Not yet, but a site is under consideration.

(c) Does not arise.

**Shri D. C. Sharma:** May I know which of the sites are under consideration, and how far they are from Purana Quila?

**Shri Mehr Chand Khanna:** The site that has been suggested to us by the affected persons is very near Purana Quila; it is situated in Jungpura.

### Indian Trade Unions (Amendment) Act, 1947

\*639. **Shri Sadhan Gupta:** Will the Minister of Labour be pleased to state whether the Indian Trade Unions (Amendment) Act, 1947 has been brought into force?

**The Deputy Minister of Labour (Shri Abid Ali):** No.

**Shri Sadhan Gupta:** May I know whether the Government is aware that the practice of refusing recognition to genuine representative trade unions as well as the unfair labour practices of fostering puppet unions and victimising members of genuine trade unions is very widespread, and under those circumstances whether they do not think it desirable to bring this Act into operation at an early date?

**The Minister of Labour (Shri Khandubhai Desai):** As far as the question of unfair labour practices and victimisation is concerned, it is open to victimised persons to come to the Government and the question can be referred to an Industrial Tribunal for decision. Even under the law as it was there, if there is a question of unfair practices, it would have to go to the court. Since the passing of that law, the Government has come to the conclusion that any compulsory recognition of a union does not serve the purpose of sound trade union movement. It would be in the interests both

of the workers as well as of the employers to have the voluntary recognition, and that practice is proving very healthy. Non-implementation of that law has not come in the way of sound trade union movement, which, from the figures, the House will know, has progressed considerably. In 1946-47, there were 980 unions, where as today there are 3,071 unions. It has not come in their way. So, I think that the Government's decision in the matter is in the interests of everybody concerned.

**Shri Sadhan Gupta:** May I point out that in the first place, the difference between an Industrial Tribunal and a Labour Court is obvious because it is only the Government who can refer or not refer to the Industrial Tribunal, whereas in the case of a Labour Court, the trade union has an access as of right. Is it a fact that in view of these circumstances, the Act has not been brought into operation and the Parliament's decision has been flouted because the Government now feels that it is no longer useful to bring the Act into operation?

**Mr. Deputy-Speaker:** In the question that is being put, there is a long statement. What comes up after the long statement will be difficult to know. A question should be simple and precise so that an answer also may be given to it.

**Shri Sadhan Gupta:** The simple question is this. Is it not being brought into force because the Act has served its purpose and did not serve to rally the workers behind the ruling party and also because.....

**Mr. Deputy-Speaker:** One question might be answered.

**Shri Sadhan Gupta:** It is part of the same question—and also because if the Act is brought into force, the employees might be alienated and the election fund might be affected.

**Shri Khandubhai Desai:** I have given a reply and I have got nothing more to add to it.

**Shri T. B. Vittal Rao:** May I know if in the chapter on labour policy in the Second Five Year Plan it is laid down that legislation should be undertaken for determining the principles for the grant of recognition, and if so, when that legislation will be brought forward?

**Shri Khandubhai Desai:** As far as recognition before the law is concerned, every union is recognised before the Industrial Tribunal, and the conciliation machinery.

**Shri Velayudhan:** Is it the employers' attitude or the Labour Ministry that is responsible for not bringing this Act into force?

**Mr. Deputy-Speaker:** How the hon. Member came to that inference I do not know.

**Shri Abid Ali:** It is entirely wrong.

**Shri Velayudhan:** The answer should come from the Minister.

**Shri Khandubhai Desai:** It has been already answered. 'No' is the answer.

**Shri Punnoose:** Has the hon. Minister got figures to show how many unions wanted recognition during last year and how many were refused?

**Shri Khandubhai Desai:** I require notice.

### प्रधान मंत्री का भाषण

\*६४२. **श्री विभूति मिश्र :** क्या सूचना और प्रसारण मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या सरकार ऐसी कोई योजना बना रही है जिससे कि प्रधान मंत्री द्वारा देश और विदेश में दिये गये भाषणों की प्रतिलिपियां ग्रामीण जनता को कम कीमतों पर उपलब्ध हो सकें ;

(ख) यदि हां, तो वह योजना क्या है ; और

(ग) उसे कब लागू किया जायेगा ?

**सूचना और प्रसारण मंत्री (डा० केसकर) :** (क) से (ग). इस प्रकार की एक योजना पहले ही धारम्भ की गई है जिसके अनुसार कुछ समय के लिये हर महीने १६ से २४ पन्ने तक का एक पैम्फलेट एक आने के सस्ते मूल्य पर प्रकाशित किया जा रहा है। इसमें प्रधान मंत्री का हिन्दी में एक मुख्य भाषण तथा दूसरे भाषणों के कुछ भाग शामिल किये जाते हैं। अब तक ऐसी दो पुस्तिकायें निकल चुकी हैं।

**श्री विभूति मिश्र :** मैं यह जानना चाहता हूँ कि यह भाषण गांवों के स्कूलों में, गांवों के अस्पतालों में या और लोक सहायक संस्थाओं में भेजने के लिये क्या सरकार कोई प्रबन्ध कर रही है ?

**डा० केसकर :** जी हां, इसका प्रबन्ध किया गया है और इसी उद्देश्य से यह जो पैम्फलेट छापे जा रहे हैं यह मोटे अक्षरों में हैं और उनका दाम नाम मात्र के लिये रक्खा गया है।

**श्री विभूति मिश्र :** मैं जानना चाहता हूँ कि किस-किस प्रान्त में कितनी-कितनी प्रतियां अब तक भेजी जा चुकी हैं ?

**डा० केसकर :** यह तो अभी हाल में ही प्रकाशित हुये हैं और अभी यह नहीं कहा जा सकता कि किस-किस जगह कितनी-कितनी भेजी जायेगी, इसमें कुछ समय लगेगा।

**पंडित डा० ना० तिबारी :** क्या केवल प्रधान मंत्री के ही भाषण छपवाने का इंतजाम हुआ है या और मंत्रियों के भी भाषणों के छपवाने का इंतजाम हुआ है ?

**डा० केसकर :** ऐसे लोगों के भी भाषण जो कि हमारे देश के बड़े नेता हैं बाद में छापने का प्रबन्ध किया जायेगा। इस वक्त तो प्रधान मंत्री जी के भाषण का इंतजाम किया गया है।

**श्री हेडा :** क्या कोई ऐसा समय अथवा अवधि निश्चित की गई है कि भाषण होने के बाद उतने समय के भीतर वह प्रकाशित हो जाय ?

**डा० केसकर :** नहीं, हर एक भाषण के लिए नहीं किया जाता, सिर्फ ऐसे ही भाषण प्रकाशित किये जाय जो सम्बन्ध लोक कल्याण के लिए और साधारण समाज की प्रगति के लिए आवश्यक हों, सब भाषणों के लिए वैसा इंतजाम नहीं किया गया है।

### Gus Manganese Mines

\*643. **Shrimati Renu Chakravartty:** Will the Minister of Labour be pleased to state:

(a) whether complaints have been received that the creches of the Indian Iron and Steel Company's Manganese Mines at Gus, District Singhbhum are not constructed in conformity with the Mines Creches Rules; and